

CP NO. 35 (ND) 2016
RT No.15/2016

Smt. Harjeet Kaur

...Petitioner

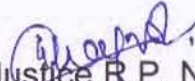
Versus.

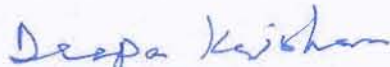
M/s Shree Maya Pulp & Papers Pvt. Ltd.&Anr.

...Respondents

Present: Mr. Jaikush Hoon, Advocate for petitioner.
Mr. Manish Jain, Advocate for respondents.

Reply to the main petition has been filed by the learned counsel for respondents with advance copy to the counsel opposite. The receipt of deposit of ₹ 10,000/- with the Union Territory Legal Services Authority, Chandigarh, U.T. has been handed over which be taken on record. Learned counsel for petitioner seeks time to file rejoinder to the new pleas raised in the written statement. Post the matter to 07.11.2016. The rejoinder, if any, and reply to CA No.12 of 2016 be filed at least two days before the next date with advance copy to the counsel opposite.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

October 21, 2016

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